

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

**Petition No. 15/2004**

**In the matter of**

Application for grant of licence for inter-state trading in electricity.

**And in the matter of**

Ispat Energy Ltd.,

... **Applicant**

**The following were present:**

1. Shri K. Khinvasara, IEL
2. Shri S. Anand, IEL

**ORDER  
(DATE OF HEARING: 27.4.2004)**

The application has been filed under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) for grant of licence for trading in whole of India except the State of Jammu and Kashmir. As per sub-section (2) of Section 15 of the Act read with Regulation 4 (4) of the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of trading licence and other related matters), Regulations, 2004 (the regulations) the public notice has been published. It has, however, been observed that the share-holding pattern of the applicant company has neither been published in the public notice though required by sub-clause (c) of Clause (4) of regulation 4 nor included in the main application for grant of licence. Further, the applicant has not furnished the details of net worth in terms of the regulations. The applicant has not submitted the

details of organisational and management capability as per Serial No. 16 of the application prescribed and volume of trading. The representative of the applicant undertook to file the necessary details.

2. It is further observed from the Memorandum of Association of the applicant company that trading in electricity is not specifically provided for as one of the main objects of the applicant company, and there may be need to amend the main objects clause. The representative of the applicant, Shri Khinvasara undertook to carry out necessary amendments in the Memorandum of Association and to place on record a copy of the amended Memorandum of Association, duly attested by an appropriate authority.

3. Let the deficit details be placed on record by the applicant, duly supported by an affidavit. The applicant is further directed to file, on affidavit, the information as per Form III appended to the regulations, separately for the quarters October to December 2003 and January to March 2004, if it has undertaken any transactions involving inter-state trading in electricity during this period. The application may be processed for hearing after filing of the affidavit.

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 30<sup>th</sup> April, 2004